

of the National Freedom Movement.

[*Translation*]

**Recruitment of Youth from Madhya Pradesh in Army**

\*320 SHRI KAMMODILAL JATAV: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to have a Special Scheme in Madhya Pradesh to recruit the youth in army keeping in view the unemployment situation there;

(b) if so, the percentage reserved for the youths belonging to Scheduled Castes and Scheduled Tribes; and

(c) the time by which this scheme is likely to be introduced?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) to (c). There is no proposal to have a special scheme in Madhya Pradesh to recruit youths in Indian Army. Recruitment of eligible youths from all parts of the country is made according to requirement from time to time and not on the basis of the unemployment situation. Recruitment is open to all sections of society in all parts of the country, irrespective of caste, creed or religion, provided they satisfy the laid down physical, medical and educational standards.

[*English*]

**Proposals to speed up Court Trials**

\*321 SHRI C. MADHAV REDDI:  
SHRI K. KUNJAMBU:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have

formulated any new proposals to speed up court trials and reduce mounting arrears in the courts, including the High Courts and Supreme Court;

(b) if so, the details thereof;

(c) whether any legislative measures are also contemplated in this regard; and

(d) the details of the action taken or proposed to be taken on the recommendations of the Law Commission and the National Police Commission in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI BINDESHWARI DUBEY): (a) and (b). The Government have entrusted to the Law Commission the study of judicial system, to introduce necessary reforms. One of the terms of reference is the study of procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation, delays in hearing of cases and reforms in procedures and procedural laws.

(c) and (d). The Government propose to amend the Code of Criminal Procedure shortly. The proposed amendments to the Code of Criminal Procedure are based on the decisions taken on the recommendations made by the Law Commission and the National Police Commission and on the suggestions received from State Government and others. Some of these amendments would have the effect of expediting disposal of criminal cases and have been indicated in the Statement below.

**STATEMENT**

The Government contemplates the following further amendments to the Code of Criminal Procedure, 1973 based on the decisions taken on the recommendations

made by the Law Commission, the National Police Commission and suggestions received from State Governments and others, which would have the effect of expediting disposal of criminal cases:-

- (1) Amendment of Section 173 to insert a new sub-section to enable the police to take note of the desire of the parties to compound the offence enumerated in Table appended to Section 320 (2).
- (2) Amendment of Section 223 to extend the provisions thereof to the Court of Session providing that the Judge may direct joint trial of accused persons, even if they do not fall in the categories specified, if he is satisfied that such persons would not be prejudicially affected thereby.
- (3) Amendment of Section 228 to empower the Sessions Judge to transfer the case either to the Chief Judicial Magistrate or to any other Judicial Magistrate of the First Class and to fix a date for the appearance of the accused.
- (4) Amendment of Section 260:-
  - (i) to specify that in respect of offences mentioned in sub-section (1) thereof, summary trial should be mandatory; and
  - (ii) to provide that the offence of theft and other cognate offences may be tried summarily where the value of the property involved does not exceed two thousand rupees instead of two hundred rupees at present.

- (5) Insertion of new Section 291-A with a view of making memorandum of identification admissible in evidence without formal proof of facts stated therein.
- (6) Amendment of Section 296 to specify that the evidence of a witness to prove certain facts like the inquest and its report, entries in the general diary of a Police Station and other such facts be given by affidavit and read in evidence like any other evidence of a formal character and should form part of his examination-in-chief.

[*Translation*]

#### **Extradition Treaty with Britain**

\*322. SHRI DILEEP SINGH  
BHURIA:  
SHRI S.M. GURADDI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the progress made so far in regard to the proposed extradition treaty with Britain to check the terrorist activities; and

(b) the reasons for not signing the treaty so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Experts of India and U.K. have met on four occasions since January 1986, so as to reach agreement on concrete legal arrangements for the purposes of dealing with anti-Indian terrorist and extremist activity inside the U.K., including on a draft extradition Treaty.

(b) Although there has been some